

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 21/NCLT/AHM/2017
With Gujarat High Court CA no. 531 of 2016**

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017**

Name of the Company: MSK Projects (India) (JV) Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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|----|---------------------------------------|--|--|---|
| 1. | Navin Pahwa
Thakkar and Pahwa, Adv | | |  |
| 2. | | | | |

ORDER

Learned Advocate Mr. Navin Pahwa present for Petitioner.

MSK Projects (India) (JV) Ltd. (Transferor Company) filed this petition under section 230- 231 and 232 of Companies Act, 2013 for sanction of proposed scheme for arrangement and amalgamation of MSK Projects (India) (JV) Ltd. (Transferor company) with Madhav Infra Projects Ltd (Transferee Company).

The Hon'ble High Court of Gujarat by its order dated 14.12.2016 made in CA 531/2016 dispense with the meetings of the equity shareholders and unsecured creditors. It is mentioned in the order of Hon'ble High Court of Gujarat that there are no secured creditors.

Heard learned counsel for petitioner. Affidavit of authorised signatory of petitioner company filed. It is stated in the affidavit that no notice is required to be issued to Reserve Bank of India and Competition Commission of India as they are not applicable in the present case.

Considering the section 230(5) and Rule 16 of Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, this Tribunal passes the following order: -

1. Date of hearing fixed on 19.05.2017.
2. Notice of hearing of this petition shall be advertised in "Indian Express Ahmedabad edition and Financial Express Ahmedabad edition" not less than

ten days before the fixed date of hearing, calling for objections, if any on or before the date of hearing.

3. Notice to following statutory authorities in Form no. CAA 3 accompanied with the copy of scheme of arrangement, copy of petition and its annexures along with the copy of this order to: -

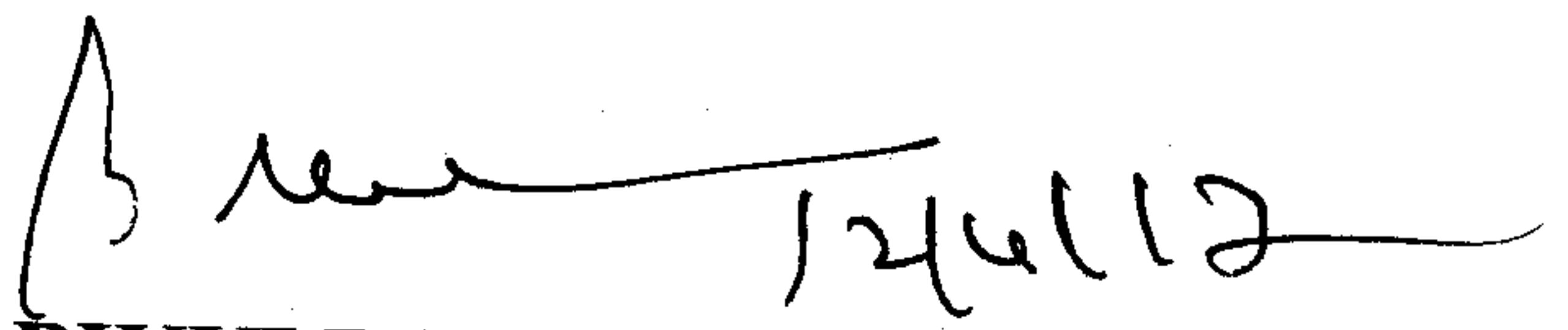
- A) Central Government through Regional Director Gujarat Western Region
- B) Registrar of Companies Gujarat
- C) Income Tax Authorities
- D) Official Liquidator

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

4. Petitioner is directed to issue individual notices to Equity shareholders and unsecured creditors of the company of the company, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing.

Petitioner shall file proof of service in respect directions 1 to 4 before this Tribunal.

List the matter on 19.05.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of April, 2017.